

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

Company Appeal (AT) No. 230 of 2017

IN THE MATTER OF :

S.S. Sarkaria

... Appellant

Versus

Ms. Santosh Rachna & Ors.

... Respondents

Present: For Appellant : Shri A. Chopra, Advocate

ORDER

08.08.2017 Learned counsel for the appellant prays for withdrawal of the appeal to enable them to move before the National Company Law Tribunal for clarification of the impugned order. Prayer is allowed without expressing any opinion as to whether any such petition is maintainable or not.

The appeal is allowed to be withdrawn with a specific condition that the appellant cannot challenge the same very impugned order dated 3rd February, 2017 before this Appellate Tribunal. The appeal is dismissed as withdrawn.

[Justice S.J. Mukhopadhaya]
Chairperson

[Balvinder Singh]
Member (Technical)

/ng/